

HIGH COURT OF CHHATTISGARH, BILASPUR

ORDER

The "Chhattisgarh High Court Guest House Rules, 2015" has come into force with immediate effect. A copy of the Rule is affixed on Notice Board for information to all concerned and the same is also available on website of High Court of Chhattisgarh i.e. cghighcourt.nic.in.

21/7/16

(Arvind Singh Chandel)

Registrar General

Bilaspur, dated *21*..07.2016

5930
Endt. No. /
(Bodri-C.G.High Court Guest House Rules, 2015)

A copy of the Rules is forwarded to : -

1. Private Secretary to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur, for kind information of His Lordship,
2. Private Secretary to Hon'ble Shri Justice Pritinker Diwaker, High Court of Chhattisgarh, Bilaspur, for kind information of His Lordship,
3. Private Secretary to Hon'ble Shri Justice Prashant Kumar Mishra, High Court of Chhattisgarh, Bilaspur, for kind information of His Lordship,
4. Private Secretary to Hon'ble Shri Justice Manindra Mohan Shrivastava, High Court of Chhattisgarh, Bilaspur, for kind information of His Lordship,
5. Private Secretary to Hon'ble Shri Justice Goutam Bhaduri, High Court of Chhattisgarh, Bilaspur, for kind information of His Lordship,
6. Private Secretary to Hon'ble Shri Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur, for kind information of His Lordship,
7. Private Secretary to Hon'ble Shri Justice P. Sam Koshy, High Court of Chhattisgarh, Bilaspur, for kind information of His Lordship,
8. Private Secretary to Hon'ble Shri Justice C.B.Bajpai, High Court of Chhattisgarh, Bilaspur, for kind information of His Lordship,
9. Incharge, NIC, High Court Cell, High Court of Chhattisgarh, Bodri-Bilaspur with a request to upload this order along with Rules in High Court's website,
10. Incharge, Dispatch Section with a direction to affix this order along with Rules on Notice Board of the High Court of Chhattisgarh, Bodri- Bilaspur.

Encl. - Chhattisgarh High Court Guest House Rules, 2015

21/7/16

(Arvind Singh Chandel)

Registrar General

Chhattisgarh High Court Guest House Rules, 2015

1. These rules will be called "Chhattisgarh High Court Guest House Rules, 2015."
2. These rules shall come into force with immediate effect.
3. In these rules, unless the context otherwise requires:
 - (a) 'High Court' means the High Court of Chhattisgarh.
 - (b) 'Chief Justice' means the Chief Justice of the High Court of Chhattisgarh.
 - (c) 'Guest House' means, the Bungalow which is notified as the Judges Guest House by the Full Court of the High Court and or any additional Bungalows notified as Judges Guest House by the Full Court of the High Court and the Judicial Officers Guest House which is situated in the Residential Colony, Bodri, Bilaspur.

Note: At present Bungalow no. A-2/1, High Court Residential Colony, Bodri, Bilaspur is notified as the Judges Guest House.
 - (d) 'Family Member(s)' shall mean and include the spouse of the Judges of the High Court of C.G., present, retired and dead, his/her son(s), daughter(s), parents, son(s) in law, and daughter(s)-in law.
 - (e) 'Registrar General' means the Registrar General of the High Court of Chhattisgarh and includes such other officer as may be nominated by the Chief Justice to perform the duties and functions as of the Registrar General under these Rules.
 - (f) 'officer in charge' means the protocol officer or officers as may be designated as such by the Chief Justice from time to time to look after the affairs of the Guest House under the provisions of these rules and the directions of the Chief Justice.
4. (i) The Judges Guest House will be available for use by the following categories of persons:

- (a). The Chief Justices of India and Judges of the Supreme Court of India, present and former.
 - (b). Present and former Chief Justices and Judges of the High Courts in India.
 - (c). The spouses of the Present & former Judges of categories (A) and (B).
 - (d). Judges of the courts of the level of High Court or above of all foreign countries and / or their spouse and officials of their entourage.
 - (e). Any other person as may be permitted by the Chief Justice, or by the Judge / Judges nominated by him.
- 4 (ii) The Officers Guest House shall be made available for the following categories of persons:
- (a). Registrar General and Registrars including Additional Registrars of the Supreme Court of India and the High Courts in India.
 - (b). Secretaries / Private Secretaries / P.As. of dignitaries mentioned in clauses (A), (B) (D) and (E) of rule 4 (i) accompanying the aforesaid dignitaries.
 - (c). The judicial officers of the State of Chhattisgarh both present and retired.
 - (d). Any other person as may be permitted by the Chief Justice, or by the Judge / judges nominated by him.
5. (a) The Judges of this Court newly elevated or on transfer to this High Court may be permitted to stay in the Guest House till official accommodation is made available to them.
- (b) The Judicial Officers of the Registry of the High Court of Chhattisgarh and their family who come to Bilaspur on transfer may be permitted to stay in the Officers Guest House till a official accommodation is made available to them.
6. The Judges Guest House will be available to the Judges of the High Court of Chhattisgarh, as well as their spouses, for their periodical meetings, assemblages, etc. free of charges.

7. (a) The Chief Justice of India, Judges of the Supreme Court, Chief Justices of High Courts and any other dignitary entitled to the facilities of the State Guest, shall be provided the same free of all charges.
(b) The Judicial Officers who visit Bilaspur on official assignment shall be availing the facilities of the Officers Guest House free of charge for accommodation.
8. No person shall be entitled to occupy the Judges Guest House and the Officers Guest House without the prior permission of the Chief Justice or the Judge nominated by him, which will be conveyed by the Registrar General or the Officer-in-charge.
9. Not more than one suite/room will ordinarily be allotted to a guest.
10. Save and except for the category mentioned in Rule 5, the accommodation shall be reserved for a period not exceeding seven days at a time.
11. Reservation will be made on 'First Come First Serve' basis. Application received for reservation shall be entered in the Register.
An occupancy register shall also be maintained in the Guest House.
12. (a). The charges payable for use and occupation of Guest House shall be indicated in the Schedule attached to these rules, subject to revision of rates under orders of the Chief Justice from time to time.
(b). A Judge while he is in occupation of the Guest House pursuant to Rule 5 (a) shall be occupying the same free of charge for the accommodation part.
(c). The judicial officer of the Registry of the High Court of Chhattisgarh who is in occupation of the officers Guest House pursuant to Rule 5 (b) shall be occupying the same free of charge for the accommodation part.
13. The officer in charge shall ensure proper maintenance of the Guest House, as well as its lawns, all the time for which he will be assisted by an Assistant Protocol Officers or other staff to be provided by the Court.

14. Subject to rules 7 above, tea breakfast, lunch, dinner etc. will be served to the occupant (s) only on advance intimation to the cook of the Guest House on payment of actual charges on "no profit no loss' basis.
15. The Guest House and its premises shall not be used for holding any private ceremonial functions/ receptions and such like functions.
16. The Chief Justice or the Judge nominated by him, may by order, dispense with or relax the requirement of any rule to such extent and subject to such conditions as he may consider necessary in any particular case considering the exigencies of the circumstances.

Schedule of Charges

	Judges Guest House	Officers Guest House
Rate	Rs.250/- per day/per room. (save and except for category mentioned in Rule 7 and 12 B)	Rs.200/- per day /per room.
Note- Proper receipt shall be issued against any sort of payment received towards using of the Guest House facilities		
